



Date of Order

Order with Signature

	Date of Order	Order with Signature	<p style="text-align: right;">Order dt 9.2.96</p> <p>One week time as last chance allowed to file P. Fee.</p> <p style="text-align: right;">S Registrar</p> <p>process fee of Rs.5/- has not yet deposited, for which notice could not be issued.</p> <p>Two chances has already been allowed to file the P. fee.</p> <p style="text-align: right;">1st 2nd Bench</p> <p>process fee of Rs.5/- has been filed on 16.2.96 (AN)</p> <p>Applicant's counsel has filed a memo praying for change of address of R.B. The said memo is placed at F1-A.</p> <p style="text-align: right;">S 1st 2nd Bench</p>
	13.8.96	<p>Adjourned to 23.8.1996.</p> <p style="text-align: center;">MEMBER (ADMINISTRATIVE)</p>	
10.	23.8.96	<p>Heard Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents. No representation for the applicant. The relief claimed by in this petition is to <del>quash</del> quash the order dated 14-3-1995 (Annexure-1) transferring the applicant on mutual basis to the Division vis-a-vis Shri R.C. Pradhan, TCM. The dispute is simplified by the Respondents taking a sympathetic view of the personal hardships and bereavement of the applicant. At para-6 and para-8 of the counter dated 23.4.96 it is stated that a sympathetic view has already been taken in the matter and the cancellation of the transfer is under process. In this view of the matter, it would be appropriate to dispose of this Original Application by giving a suitable direction to the Chief Personnel Officer who is impleaded here as Respondent No.1. There is a representation pending before the Chief Personnel Officer dated 12-1-1996 (Annexure-6 to the petition). After going through the averments made and hearing the Senior Standing Counsel, the Chief Personnel Officer, SE Railway, Garden Reach, Calcutta to whom representation at Annexure-6 is addressed is directed to dispose of the same within a period of four weeks from the date of receipt of a copy of this order and</p>	

Bench

OA-H/96  
(A)

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		<p>while doing so he shall keep in mind the recommendation made by the Senior Divisional Signal and Telecom. Engineer, SE Railway, Chakradharpur.</p> <p>The Original Application is disposed of.</p> <p>Copy of this order be handed over to the learned Standing Counsel Mr. Mohanty.</p> <p><u>Harishankar</u> Member (Admn.)</p> <p>Notice may be sent to all respondents by regd. post/AD with orders on 1st at 30.1.96.</p> <p><u>Fathima</u> <u>Blk-1</u> 23/2/96 S.O</p> <p>order dt 20.2.96 counter not filed. For orders Adj. to 15.4.96</p> <p>By <u>Branch</u> 12.4.96</p> <p>Notice has been duly served on R-2 to R-3a A-Dr bemo R-1 not returned. For bemo Order counter not filed. S/o Branch T.M.L.</p>